

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

R.O.C.NO. 5/2025

DATED: 18-9-2025

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 5/2025, dated 2-1-2025 inviting applications for direct recruitment to the post of Examiner in Judicial Districts/Units of the State of Telangana, and the candidates were subjected to the Computer Based Examination.

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Examiner in the Judicial Districts/Units in the State of Telangana:

1. ADILABAD

253503724

2. BHADRADRI KOTHAGUDEM

253507881

3. CITY CIVIL COURT, HYDERABAD

253503508

253504012

253504792

4. CITY SMALL CAUSES COURT, HYDERABAD

253501587

5. HANUMAKONDA

253508573

6. JANGAON

253503122

253508430

7. JOGULAMBA GADWAL

253507206


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18. RANGAREDDY

253502440	253502581	253504072	253504097	253504977
253507146	--	--	--	--

19. SIDDIPET

253503064	253506123
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20. SURYAPET

253503898	253506892	253506964	253508071
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21. WARANGAL

253508303

27. YADADRI BHONGIR

253501985	253505260
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NOTE:

1. The provisional selection of the above candidates is strictly subject to satisfaction of eligibility criteria, such as educational qualifications, community reservation and local status in accordance with the Telangana Public Employment (Organization of Social Cadres and Regulation of Direct Recruitment) Order, 2018 vide G.O.Ms.No. 124 dated 30.8.2018.

2. If any of the provisionally selected candidate does not fulfill the above requirement, he/she will be de-selected and the next meritorious candidate will be provisionally selected in that slot.

3. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

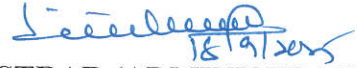
- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

4. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

5. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular

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category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.



REGISTRAR (ADMINISTRATION)
FAC. REGISTRAR (RECRUITMENT)